



**FORM No. 4**

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH**

## **ORDER SHEET**

Application No. ~~CA~~ 1172 of 2004

Applicant(s) ... Smt. Jagashwari Panigrahi ... Respondent(s) ... Union of India & others  
Advocate Advocate  
for Applicant(s) ... Mr. D. P. Dhal Samanta for Respondent(s) ... Mr. A. Kamnekar  
Mr. P. K. Behera

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of P.S.O - filed.</p> <p>Copy Served. for favour of Registration as per memo dt. 7.12.04</p> <p><i>S. A. (J)</i> 7.12.04 on memo</p> <p><i>D.R.</i></p> <p><del>Registrar</del> 07.12.04 <i>Govt 7/12/04</i></p> <p>For Admision of copy Served.</p> <p><i>h</i> 7/12/04</p>	<p><b>REGISTER</b> <i>Govt 7/12/04</i> Register</p> <p><b>Order Dated 08.12.04</b></p> <p>Heard Mr. D.P. Dhalsamant, Lt. Counsel appearing for the applicant and Shri A. Kanunge, Lt. Addl. Standing Counsel appearing for the Respondent on whom a copy of this O.A. has been served.</p> <p>The grievance of the applicant is that he has been served with a show cause notice under Annexure A/6 dt. 23.11.04. It appears that the applicant without furnishing show-cause to the notice under Annexure A/6 dated 23.11.04 has rushed to the Tribunal for which we consider this O.A. to be a premature one. The applicant in our view, must reply to the notice to the competent authority.</p> <p><i>Govt 7/12/04</i></p> <p><i>Govt 7/12/04</i></p> <p><i>Govt 7/12/04</i></p>

## Notes of the Registry

## Orders of the Tribunal

Copy or order of 8/12/04  
issued to the counsel  
for both side.

Wg/12/04  
S. O.

By  
7/12/04

In the aforesaid premises this case being a  
premature one is not being entertained and accordi-  
ngly disposed of. The authorities should only to  
pass the final orders after taking into consideration  
the reply to be filed by the applicant, which he  
should do by 15th of December, 2004. His service  
should not be dispensed without considering his  
reply.

  
Member (Judicial)

  
Vice-Chairman 8/12